



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Oct/202324/8**DATED:** 16/11/2023Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Oct/202324/8 dated 16/11/2023 of Norms Committee - VI for the year 2023-24 was held on 16/11/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name & Designation of Representatives	Department
1	Shri D.N. Mathur, Technical Consultant	DGFT
2	Shri Nand Lal, Technical Consultant	DGFT
3	Shri Naveen Kumar, Deputy Director	MoFPI
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with the DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	2 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	PATEL JIVRAM MADHAVJI
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004813AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the firm was issued a DL vide email dated 27.10.2023 followed by a reminder on 13.11.2023 seeking the following information: <i>“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”.</i> Their reply is still awaited. The committee decided to send a reminder to the firm to expedite the reply.	

The case stands deferred to 14.12.2023.

Case No.	3 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005345AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm: <i>1. Proforma Invoice of the sterilization equipment or machine purchased and installed by the firm in its premises.</i> <i>2. Status of the Import/Export of all earlier licenses obtained by the firm</i> The case stands deferred to 14.12.2023.	

Case No.	4 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005555AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 14.12.2023.

Case No.	5 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005778AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm:	
<i>"Status of the Import/Export of all earlier licenses obtained by the firm"</i>	
The case stands deferred to 14.12.2023.	

Case No.	6 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005810AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 17.04.2023 followed by reminders on 02.05.2023, 25.05.2023, 09.06.2023, 24.06.2023, 09.07.2023, 24.07.2023,08.08.2023, 23.08.2023, 07.09.2023, 22.09.2023, 07.10.2023, 22.10.2023 and 06.11.2023 for furnishing information.	

Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with a direction to the firm to pay customs duty and applicable interest for the regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	7 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005938AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.3 dated 20.06.2023, decided to fix the norms of the present AA allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Papad Mixed Rings Snack Pellets	24725.0 Kg	1	Potato Granule	18053.564 Kg
2	Unfried Snack Pellets (Pappad)- Mixed Rings	53536.0 Kg			

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CUTHBERT TRADING HUB LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001896AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the reply received from the Spices Board vide email dated 11.10.2023 stating that M/s Cuthbert Trading Hub Limited is not a registered exporter with the Spices Board, which is a mandatory requirement. The committee decided to seek the following information from the firm: <i>1. Whether the imported item is “light black pepper” or not?</i> <i>2. The firm should get registered with the Spices Board for export of spices.</i> The case stands deferred to 14.12.2023.	

Case No.	9 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 14.12.2023.

Case No.	10 / NC/6/MEET/Oct/202324/8
Case Status	Case Withdrawn
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00244174AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the case had already been "Withdrawn" in NC-VI Meeting No. 11 dated 10.02.2023. Therefore, committee decided to withdraw the case from the agenda.	

Case No.	11 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001579AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	12 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00007130AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm: <i>"Status of the Import/Export of all earlier licenses obtained by the firm."</i> The case stands deferred to 14.12.2023.	

Case No.	13 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	14 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	15 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00005095AM24
RA File Number	072404000025 AM20
Licence No and Date	0710114994/31/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm for review of the decision is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	16 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred

Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00007057AM23
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	17 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	18 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023

and Date	
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	19 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	20 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00145966AM22

RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) Product-wise Recipe and Mass Balance indicating all imported and indigenous items;</i> <i>(b) Process Flow Charts of all 3 items of export along with justification of wastage claimed step-wise;</i> <i>(c) The name of imported item which is an emulsifier appears as a brand name of the ingredient; therefore, scientific name of imported ingredient i.e. Palsgaard SA6600 may be mentioned</i> The case stands deferred to 14.12.2023.	

Case No.	21 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.05.2023 followed by reminders on 14.06.2023, 29.09.2023, 14.06.2023, 14.07.2023, 29.07.2023, 13.08.2023, 28.08.2023, 12.09.2023, 27.09.2023, 12.10.2023, 27.10.2023 and 11.11.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with a direction to the firm to pay customs duty and applicable interest for the regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	22 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	23 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00370617AM22
RA File Number	04AA04031580 AM22
Licence No and Date	0411002780/28/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.11.2022 followed by reminders on 17.11.2022, 02.12.2022,17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023, 15.02.2023, 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, 25.05.2023, 09.06.2023, 24.06.2023, 09.07.2023, 24.07.2023, 08.08.2023, 23.08.2023, 07.09.2023, 06.10.2023 and	

21.10.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	24 / NC/6/MEET/Oct/202324/8
Case Status	Case Withdrawn
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00000268AM23
RA File Number	13AX04000010 AM23
Licence No and Date	1311001156/18/04/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the case had already been considered in NC Meeting No. 12 dated 02.03.2023. Therefore, the committee decided to withdraw the case from the agenda.	

Case No.	25 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 15.11.2023, allowing the following inputs;	

S.No.	Export Item Description	Export Qty	S.No.	Import Item Description	Qty. Recommended
1	Mixed Seasoning Powder: Tikka Seasoning :13013	20000.00 Kg	1	Fire Roasted Grill Seasoning (RA15109)	428.00 Kg
			2	Hydrolysed Vegetable (Corn) Protein Powder HVP C-302	1638.00 Kg
2	Mixed Seasoning Powder: Tandoor Base Mix: 13007	3000.00 Kg	3	Fire Roasted Grill Seasoning (RA15109)	64.00 Kg
			4	Hydrolysed Vegetable (Corn) Protein Powder HVP C-302	246.00 Kg
3	Mixed Seasoning Powder: Tikka Seasoning : 13721	15000.00 Kg	5	Fire Roasted Grill Seasoning (RA15109)	321.00 Kg
4	Mixed Seasoning Powder: Honey Oat Seasoning	25000.00 Kg	6	Honey Flavor Granules	4548.00 Kg
5	Mixed Seasoning Powder: Hot Sauce Mix (Seasoning)	3000.00 Kg	7	Aged Cayenne Pepper Seasoning Powder	1284.00 Kg
			8	Distilled Vinegar Powder	82.00 Kg
6	Mixed Seasoning Powder: Dum Biryani Spice: 13003	8000.00 Kg	9	Hydrolysed Vegetable (Corn) Protein Powder HVP C-302	1045.00 Kg

S.No.	Export Item Description	Export Qty	S.No.	Import Item Description	Qty. Recommended
7	Mixed Seasoning Powder: Garlic Lemon Oregano :13012	35000.00 Kg	10	Hydrolysed Vegetable (Corn) Protein Powder HVP C-302	4749.00 Kg

RA may take suitable consequential action accordingly.

Case No.	26 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and Date	0311016037/01/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 05.10.2023, allowing the following inputs;

Export S.No.	Export Item Description	Export Qty in Nos	Input S.No.	Import Item Description	Qty. Recommended
1	Malaysian Penut Satay, 255gm per piece contain 3% Claria Plus Starch	223529.00	1	Claria Plus Starch	1795.00 Kg
2	North Indian Butter Chicken, 255gm per	223529.00	2	Claria Plus Starch	1795.00 Kg

	piece contain 3% Claria Plus Starch				
3	Japanese Teriyaki Chicken, 255gm per piece contain 4.5% Claria Plus Starch	149019.00	3	Claria Plus Starch	1794.00 Kg
4	Red Thai Curry, 285gm per piece contain 3% Claria Plus Starch	200000.00	4	Claria Plus Starch	1796.00 Kg
5	Jamaican Jerk Chicken, 255gm per piece contain 3% Claria Plus Starch	223529.00	5	Claria Plus Starch	1795.00 Kg
6	Yellow Thai Curry, 285gm per piece contain 4.5% Claria Plus Starch	133333.00	6	Claria Plus Starch	1794.00 Kg
7	Green Thai Curry, 285gm per piece contain 4.5% Claria Plus Starch	133333.00	7	Claria Plus Starch	1794.00 Kg
8	Kung Pao Chicken. 285gm per piece contain 4.5% Claria Plus Starch	149019.00	8	Claria Plus Starch	1794.00 Kg

9	Chicken Tikka Masala, 255gm per piece contain 3% Claria Plus Starch	223529.00	9	Claria Plus Starch	1795.00 Kg
10	Korean Bulgogi Beef, 255gm per piece contain 3% Claria Plus Starch	111764.00	10	Claria Plus Starch	898.00 Kg
11	Pad Thai, 255gm per piece contain 4.5% Claria Plus Starch	89411.00	11	Claria Plus Starch	1076.00 Kg
12	Vietnamese Lemongrass Chicken, 255gm per piece contain 4.5% Claria Plus Starch	89411.00	12	Claria Plus Starch	1076.00 Kg
13	Moroccan Lemon Chicken, 255gm per piece contain 4.5% Claria Plus Starch	89411.00	13	Claria Plus Starch	1076.00 Kg
14	Coconut Chicken Chettinad , 255gm per piece contain 4.5% Claria Plus Starch	89411.00	14	Claria Plus Starch	1076.00 Kg
15	Punjabi Cashew Korma, 255gm per piece contain 3% Claria	134117.00	15	Claria Plus Starch	1077.00 Kg

	Plus Starch				
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RA may take suitable consequential action accordingly.

Case No.	27 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	28 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 14.12.2023.

Case No.	29 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00006283AM24
RA File Number	03AX04002299 AM23
Licence No and Date	0311017016/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	30 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to	

expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	31 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SUDEEP NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00003632AM23
RA File Number	34AX04000320 AM23
Licence No and Date	3411002888/11/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	32 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 14.12.2023.

Case No.	33 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	34 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00006284AM24
RA File Number	03AX04004134 AM23
Licence No and Date	0311019468/23/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 14.12.2023.

Case No.	35 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	36 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that as per the reply received from the firm , in the CoA of the export item, each 1.7 gm pellets contains 88.9 mg of Silymarin and import item contains 50% Silymarin. In view of the above, it is not	

clear how 300 Kg export will contain 300 Kg of Silymarin 50%. The wastage applied is 67%. The details submitted by the firm need further clarity. Therefore, on the basis of the Comments of the Technical Authority, i.e. Tech 2, the Committee decided **to call the representative of the firm for PH** for better understanding and clarification on the wastage claimed.

The case stands deferred to 14.12.2023.

Case No.	37 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005647AM23
RA File Number	05AX04002944 AM23
Licence No and Date	0511016802/10/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.05.2023 followed by reminders on 19.05.2023, 03.06.2023, 18.06.2023, 03.07.2023, 18.07.2023, 02.08.2023, 17.08.2023, 01.09.2023, 16.09.2023, 01.10.2023, 16.10.2023, 31.10.2023, and 15.11.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005826AM23

RA File Number	05AX04003067 AM23				
Licence No and Date	0511016942/19/01/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Rauwolfia Vomitoria Extract (Reserpine Content 20%)	1.00 Kg	1	Rauwolfia Vomitoria Root Bark (Reserpine Content 0.8%)	27.684 Kg
RA may take subsequent consequential action accordingly.					

Case No.	39 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006052AM23
RA File Number	05AX04003122 AM23
Licence No and Date	0511017140/02/02/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 14.12.2023.

Case No.	40 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	41 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00000177AM24
RA File Number	13AX04000350 AM23
Licence No and Date	1311001885/13/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.05.2023 followed by reminders on 14.06.2023, 29.09.2023, 14.06.2023, 14.07.2023, 29.07.2023, 13.08.2023, 28.08.2023,12.09.2023, 27.09.2023, 12.10.2023, 27.10.2023 and 11.11.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further	

examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	42 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	43 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are	

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	44 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	45 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	46 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	KOELEMAN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001160AM24
RA File Number	07AX04000243 AM24
Licence No and Date	0711007674/29/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	47 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	48 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001508AM24
RA File Number	08AX04000407 AM24
Licence No and Date	0811008394/12/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted the reply of the firm on the "status of earlier licenses taken by the firm with export/import details". Based on the information submitted by the firm, the Committee decided to **seek the following information from the firm:**

- 1. Proforma invoice for the sterilization equipment/machine available with the firm.*
- 2. Clarification on "How export quantity is greater than the quantity imported"?*
- 3. Are any indigenous inputs being used in the manufacturing process?*

The case stands deferred to 14.12.2023.

Case No.	49 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001507AM24
RA File Number	08AX04000408 AM24
Licence No and	0811008393/12/06/2023

Date	
Norms Committee Decision: NC considered the case as per the agenda and noted the reply of the firm on the "status of earlier licenses taken by the firm with export/import details". Based on the information submitted by the firm, the Committee decided to seek the following information from the firm: <i>1. Proforma invoice for the sterilization equipment/machine available with the firm.</i> <i>2. Clarification on "How the export quantity is greater than the import quantity"?</i> <i>3. Are any indigenous inputs being used in the manufacturing process?</i> The case stands deferred to 14.12.2023.	

Case No.	50 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00005035AM24
RA File Number	24AX04000070 AM24
Licence No and Date	2411002444/12/06/2023
Norms Committee Decision: NC considered the case as per the agenda, and the committee made the following observations: 1. M/s Shreeji Agri Commodity Private Limited submitted a review application dated 12.08.2023, requesting the removal of the quantity cap of 50 MTs as decided in NC M.No. 4 dated 13.07.2023, stating that it had already imported 300 MTs of coriander seeds under the AA, against which an export of 210 MTs has been made. 2. The firm on 09.10.2023 submitted an export/import statement about AA No. 2411002444 stating that it has fulfilled the EO. However, in its statement the import was 432.57 MTs against exports of 433.075 MTs. Based on the information submitted by the firm, the Committee decided to seek the	

following information from the firm:

1. Clarification on "How the export quantity is greater than the import quantity"?
2. Are any indigenous inputs being used in the manufacturing process?

The case stands deferred to 14.12.2023.

Case No.	51 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM REVIW00005036AM24
RA File Number	24AX04000067 AM24
Licence No and Date	2411002445/12/06/2023

Norms Committee Decision:

NC considered the case as per the agenda, and the committee made the following observations:

1. M/s Shreeji Agri Commodity Private Limited submitted a review application dated 12.08.2023, requesting the removal of the quantity cap of 50 MTs as decided in NC M.No. 4 dated 13.07.2023, stating that it had already imported 103 MTs of **Fennel seeds**.

2. The firm on 09.10.2023 submitted a reply that it has furnished EO fulfillment statement details for its AA No. 2411002444 dated 12.06.2023. The firm further declared that the imports for AA No. 2411002445 dated 12.06.2023 were made in the month of July and it has time to fulfill EO until December 2023 and the stock imported under this license is available at their factory premises.

The Committee decided to wait for reply of the firm on justification/clarification on exports made in excess against the other AA No.2411002444 dated 12.06.2023 as per Case no. 50 before deciding this case.

The case stands deferred to 14.12.2023.

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Case No.	52 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001674AM24
RA File Number	24AX04000076 AM24
Licence No and Date	2411002457/15/06/2023
Norms Committee Decision: NC considered the case as per the agenda, and the committee made the following observations: 1. M/s Shreeji Agri Commodity Private Limited submitted another application dated June 15, 2023, for the fixation of norms for the import of Fennel seeds. 2. The firm on 19.09.2023 submitted that the imports for AA No. 2411002445 dated 12.06.2023 were made recently and it has time to fulfill EO. The Committee decided to wait for the reply of the firm on justification/clarification on exports made in excess against the other AA No.2411002444 dated 12.06.2023 as per Case no. 50 before deciding this case. The case stands deferred to 14.12.2023.	

Case No.	53 / NC/6/MEET/Oct/202324/8
Case Status	Case Rejected
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001881AM24
RA File Number	08AX04000461 AM24
Licence No and Date	0811008442/19/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted that the firm has submitted a reply dated 11.10.2023 stating that it does not require the fixation of norms and has surrendered the license. Therefore, the committee decided to reject the case .

RA may take subsequent consequential action accordingly.

Case No.	54 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	55 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00001913AM24
RA File Number	08AX04000469 AM24
Licence No and Date	0811008446/19/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted the reply of the firm on the "status of earlier licenses taken by the firm with export/import details". Based on the information submitted by the firm, the Committee decided to **seek the following information from the firm:**

1. *Proforma invoice for the sterilization equipment/machine installed in the premises of the firm.*
2. *Clarification on "How the export quantity is greater than the import quantity"?*
3. *Are any indigenous inputs being used in the manufacturing process?*

The case stands deferred to 14.12.2023.

Case No.	56 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002172AM24
RA File Number	08AX04000507 AM24
Licence No and Date	0811008484/23/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted the reply of the firm that for AA No. 0811008484 dated 23.06.2023 , 2.22 % of EO is fulfilled for which the EO expiry is 23.12.2024. The Committee decided **to ask the firm to furnish following information;**

"Quantity of import/export made under the AA No. 0811004509 dt. 25.03.2022 for which EO has expired & the action being taken by firm to regularise the excess imports."

The case stands deferred to 14.12.2023.

Case No.	57 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002177AM24
RA File Number	08AX04000508 AM24
Licence No and Date	0811008494/23/06/2023
Norms Committee Decision: NC considered the case as per the agenda and noted the reply of the firm. The Committee decided to ask the firm to furnish following information; <i>"Quantity of import/export made under AA No. 0811004509 dt. 25.03.2022 for which EO has expired & the action being taken by the firm to regularise the excess imports."</i> The case stands deferred to 14.12.2023.	

Case No.	58 / NC/6/MEET/Oct/202324/8				
Case Status	Case Approved				
Party Name	ASIAN FOOD INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023				
HQ File Number	HQRNORM APPLY 00002563AM24				
RA File Number	34AX04000164 AM24				
Licence No and Date	3411003833/26/06/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms allowing following inputs:					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Fennel Seeds Crushed /Powdered/ Ground	135.00 MT	1.	Fennel Seeds	135.00 MT

A.) The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Fennel Seeds recently, and **decided to request RA, Vadodara** that further AAs may be issued only after due diligence, keeping the export progress in mind.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002504AM24
RA File Number	34AX04000184 AM24
Licence No and Date	3411003831/26/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms allowing following inputs:

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Fennel Seeds Crushed /Powdered/ Ground	135.00 MT	1.	Fennel Seeds	135.00 MT

A.) The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Fennel Seeds recently, and **decided to request RA, Vadodara** that

further AAs may be issued only after due diligence, keeping the export progress in mind.

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002723AM24
RA File Number	05AX04000826 AM24
Licence No and Date	0511019546/27/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	61 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00002908AM24
RA File Number	34AX04000226 AM24
Licence No and Date	3411003842/28/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA allowing following inputs:

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Fennel Seeds Crushed /Powdered/ Ground	135.00 MT	1.	Fennel Seeds	135.00 MT

A.) The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Fennel Seeds recently, and decided **to request RA, Vadodara** that further AAs may be issued only after due diligence, keeping the export progress in mind.

RA may take subsequent consequential action accordingly.

Case No.	62 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00003132AM24
RA File Number	34AX04000245 AM24
Licence No and Date	3411003850/30/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA allowing following inputs:

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Caraway Seeds Crushed/Ground/Powder	60.00 MT	1.	Caraway Seeds	60.00 MT

A.) The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Caraway Seeds recently, and decided to request RA, Vadodara that further AAs may be issued only after due diligence, keeping the export progress in mind. RA may take subsequent consequential action accordingly.					

Case No.	63 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00003163AM24
RA File Number	08AX04000381 AM24
Licence No and Date	0811008583/30/06/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: <i>"Proforma invoice for the sterilization equipment/machine available with the firm."</i> <i>Status of Import/Exports of all earlier licenses taken by the firm.</i> The case stands deferred to 14.12.2023.	

Case No.	64 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00003911AM24
RA File Number	08AX04000564 AM24
Licence No and Date	0811008593/04/07/2023
Norms Committee Decision: NC considered the case as per the agenda and noted the reply of the firm. The Committee decided to seek following information from the firm; <i>"The Quantity of Import/Export made against the AA No. 0811004509 dt. 25.03.2022 for which EO has expired & the action being taken by the firm to regularise the excess imports."</i> The case stands deferred to 14.12.2023.	

Case No.	65 / NC/6/MEET/Oct/202324/8				
Case Status	Case Approved				
Party Name	ASIAN FOOD INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023				
HQ File Number	HQRNORM APPLY 00003961AM24				
RA File Number	34AX04000235 AM24				
Licence No and Date	3411003865/04/07/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms allowing following inputs:					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Caraway Seeds Crushed/Ground/Powder	55.00 MT	1.	Caraway Seeds	55.00 MT
A.) The grade, quality& origin of imported item should match with the item exported					

. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions, should also be complied with.

B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Caraway Seeds recently, and **decided to request RA, Vadodara** that further AAs may be issued only after due diligence, keeping the export progress in mind.

RA may take subsequent consequential action accordingly.

Case No.	66 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004272AM24
RA File Number	08AX04000679 AM24
Licence No and Date	0811008682/07/07/2023
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the firm:	
1. <i>Proforma invoice for the sterilization equipment/machine available with the firm.</i>	
2. <i>Status of Import/Export of all earlier AAs obtained by the firm.</i>	
The case stands deferred to 14.12.2023.	

Case No.	67 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004325AM24
RA File Number	08AX04000685 AM24
Licence No and	0811008703/10/07/2023

Date	
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: <i>1. Proforma invoice for the sterilization equipment/machine available with the firm.</i> <i>2. Status of Import/Export of all earlier AAs obtained by the firm.</i> The case stands deferred to 14.12.2023.	

Case No.	68 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	GOPILAL BHANWARLAL & SONS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004457AM24
RA File Number	08AX04000709 AM24
Licence No and Date	0811008776/17/07/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: <i>"Proforma invoice for the sterilization equipment/machine".</i> The case stands deferred to 14.12.2023.	

Case No.	69 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004468AM24
RA File Number	34AX04000254 AM24
Licence No and Date	3411003907/17/07/2023
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms of the AA allowing following inputs:

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Caraway Seeds Crushed/Ground/Powder	30.00 MT	1.	Caraway Seeds	30.00 MT

A.) The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

B.) The Committee observed that many AAs have been issued to the firm for the same item,i.e. Caraway Seeds recently, and **decided to request RA, Vadodara** that further AAs may be issued only after due diligence, keeping the export progress in mind.

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004698AM24
RA File Number	05AX04000948 AM24
Licence No and Date	0511020114/28/07/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	71 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004699AM24
RA File Number	05AX04000949 AM24
Licence No and Date	0511020115/28/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	72 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004774AM24
RA File Number	24AX04000166 AM24
Licence No and Date	2411002592/01/08/2023
Norms Committee Decision: NC considered the case as per the agenda, and noted the reply of the firm for AA No. 2411002592 dated 01.08.2023 that it is yet to fulfill EO and it has EO period validity till 01.03.2025. The Committee decided to wait for the reply of the firm on justification/clarification	

on exports made in excess against the other AA No.2411002444 dated 12.06.2023 as per Case no. 50 before deciding this case.

The case stands deferred to 14.12.2023.

Case No.	73 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	ORCHID EXIM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00004783AM24
RA File Number	08AX04000843 AM24
Licence No and Date	0811008981/02/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Coriander Powder	230.00 MT	1	Coriander Seeds/Splits	230.00 MT

The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	74 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023

HQ File Number	HQRNORM APPLY 00004905AM24				
RA File Number	08AX04000852 AM24				
Licence No and Date	0811009020/07/08/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA allowing following inputs;					
Sl.No.	Export Item Description	Qty	Sl.No.	Import Item Description	Qty Recommended
1	Corriander Split/Corriander Ground/Corriander Seeds Steralized	435.000 MT	1	Corriander Seeds Whole	435.000 MT
The grade, quality& origin of imported item should match with the item exported Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	75 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005107AM24
RA File Number	08AX04000939 AM24
Licence No and Date	0811009131/18/08/2023
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the firm:	
1. "Proforma invoice for the sterilization equipment/machine available with the firm."	
2. Status of Import/Exports of all earlier licenses taken by the firm.	

The case stands deferred to 14.12.2023.

Case No.	76 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005138AM24
RA File Number	03AX04002152 AM24
Licence No and Date	0311026450/21/08/2023

Norms Committee Decision:

NC considered the case as per agenda and on the basis of the comments of comments of Technical Authority, i.e. Tech 2 decided to fix the norms of the AA allowing following inputs:

S.No.	Export item description	Qty of Export Item in Nos.	Input S.No.	Import Item Description	Qty. Recommended
1	Amino Star 1000'S (Soft Gelatin Capsules of 1320 mg containing Gelatin 256.02 mg)	1190958.00	1	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
2	Flexiplus (Soft Gelatin Capsules of 1280 mg containing Gelatin 88.954 mg)	2389132.00	2	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
3	Gevita (Soft Gelatin Capsules of 1700 mg containing Gelatin 232.37 mg)	959056.00	3	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
4	Muvitcal (Soft Gelatin Capsules of 1706 mg	2563577.00	4	Gelatin	1.10 Kg/Kg Content of Gelatin contained in

	containing Gelatin 107.48 mg)				each export item
5	Muvit gold (Soft Gelatin Capsules of 1700 mg containing Gelatin 232.37 mg)	959056.00	5	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
6	PREGNAVIT (Soft Gelatin Capsules of 1438.250 mg containing Gelatin 89.043 mg)	2384700.00	6	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
7	PROCOR FORTE (Soft Gelatin Capsules of 675 mg containing Gelatin 121.94 mg)	1354150	7	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
8	Shine Dailivite Softgels (Soft Gelatin Capsules of 1450 mg containing Gelatin 190.340 mg)	1301541.00	8	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
9	SHINE JOINFLEX FORTE (Soft Gelatin Capsules of 1280 mg containing Gelatin 88.954 mg)	1624618.00	9	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
10	STRESCLIN NEURO (Soft Gelatin Capsules of 497 mg containing Gelatin 77.764 mg)	2595650.00	10	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
11	SUN-D3 (Soft Gelatin Capsules of 250 mg containing Gelatin 52.14 mg)	3562370.00	11	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item

12	SUNMAG B6 (Soft Gelatin Capsules of 1175 mg containing Gelatin 88.59 mg)	1625550.00	12	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
13	SUNTONIC FORTE (Soft Gelatin Capsules of 1700 mg containing Gelatin 227.38 mg)	652141.00	13	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
14	SWP Stressclean Forte (Soft Gelatin Capsules of 805 mg containing Gelatin 85.910 mg)	2640752.00	14	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
15	TRUST OSTEO D (Soft Gelatin Capsules of 250 mg containing Gelatin 52.14 mg)	3401361	15	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
16	Uriclar 3X12'S-4 (Soft Gelatin Capsules of 185 mg containing Gelatin 51.823 mg)	2361111	16	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
17	Zycal (Soft Gelatin Capsules of 1706 mg containing Gelatin 107.48 mg)	1743232.00	17	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
18	EVERYDAY IMMUNITY SOFTGELS (Soft gelatin capsule of 1250 mg contains, Gelatin 208.346 mg	2604470.00	18	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
19	VITAMIN B Complex (Soft Gelatin Capsules of	4184231.00	19	Gelatin	1.10 Kg/Kg Content of Gelatin contained in

	580 mg containing Gelatin 127.008 mg				each export item
20	VITAMIN D3 10 mcg (400IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	10209524.00	20	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
21	VITAMIN D3 125 mcg (5000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	10209524.00	21	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
22	VITAMIN D3 25 mcg (1000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	10209524.00	22	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
23	VITAMIN D3 250 mcg (10000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	10209524.00	23	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
24	VITAMIN D3 50 mcg (2000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	10209524.00	24	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
25	SWP Urisan Renal (Soft Gelatin Capsules of 395 mg containing Gelatin 76.330 mg)	3132832.00	25	Gelatin	1.10 Kg/Kg Content of Gelatin contained in each export item
26	Bileclar (Soft Gelatin	3553660.00	26	Gelatin	1.10 Kg/Kg Content of

	Capsules of 270 mg containing Gelatin 52.140 mg)				Gelatin contained in each export item
RA may take subsequent consequential action accordingly.					

Case No.	77 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005207AM24
RA File Number	24AX04000197 AM24
Licence No and Date	2411002670/23/08/2023
Norms Committee Decision:	
NC considered the case as per the agenda, and decided to wait for the reply of the firm on justification/clarification on exports made in excess against the other AA No. 2411002444 dated 12.06.2023 as in Case no. 50 before deciding this case.	
The case stands deferred to 14.12.2023.	

Case No.	78 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005286AM24

RA File Number	24AX04000206 AM24
Licence No and Date	2411002694/29/08/2023
Norms Committee Decision: NC considered the case as per the agenda, and decided to wait for the reply of the firm on justification/clarification on exports made in excess against the other AA No. 2411002444 dated 12.06.2023 as in Case no. 50 before deciding this case. The case stands deferred to 14.12.2023.	

Case No.	79 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	JALARAM TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005432AM24
RA File Number	24AX04000224 AM24
Licence No and Date	2411002711/04/09/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: <i>Status of Import/Exports of all earlier licenses taken by the firm.</i> The case stands deferred to 14.12.2023.	

Case No.	80 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005835AM24
RA File Number	05AX04001853 AM24
Licence No and Date	0511021129/25/09/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	81 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00005858AM24
RA File Number	05AX04001877 AM24
Licence No and Date	0511021149/26/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 14.12.2023.	

Case No.	82 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006153AM24
RA File Number	52AX04000200 AM24
Licence No and Date	5211005958/10/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are	

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	83 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.12.2023.

Case No.	84 / NC/6/MEET/Oct/202324/8
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006313AM24
RA File Number	NA
Licence No and Date	1011002066/11/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken on similar case of the firm in M.No.01 dated 05.05.2022 allowing the following inputs;

S.No.	Export Item Description	Export Qty	S.No.	Import Item Description	Qty. Recommended
1	Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade	90909.000 Kg	1	Agar Agar Powder Commercial Grade	100000.000 Kg
RA may take subsequent consequential action accordingly.					

Case No.	85 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006197AM24
RA File Number	07AX04001054 AM24
Licence No and Date	0711009446/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.1, decided to seek the following information from the firm: 1. Net content of PU foam in export. 2. Item of import at S.No. 5,6,7,and 8 in Sq. Meter. 3. Justification of % wastage in item no. 1 to 4.	

The case stands deferred to 14.12.2023.

Case No.	86 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

Case No.	87 / NC/6/MEET/Oct/202324/8
Case Status	Case Withdrawn
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006278AM24
RA File Number	07AX04000758 AM24
Licence No and Date	0711009472/16/10/2023
Norms Committee Decision: RA to process the case on the basis of decision in earlier NC MNo.NC/ 6/ MEET/ May/ 202324/ 2 dated 25/05/2023.	

Case No.	88 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006260AM24
RA File Number	03AX04003075 AM24
Licence No and Date	0311027897/16/10/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	89 / NC/6/MEET/Oct/202324/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202324/ 8 and 16/11/2023
HQ File Number	HQRNORM APPLY 00006379AM24
RA File Number	05AX04002174 AM24
Licence No and Date	0511021661/20/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.12.2023.	

MINUTES OF MANUAL AGENDA OF MNO 8 DATED 16/11/2023

Case No. M-012	Party Name: M/s	Meet No/Date:	Status: Deferred
	Adani Wilmar	NC/6/MEET/Oct/202324/8	
	Ltd.	Date: 16/11/2023	

HQ File :	RLA File :	Lic.No/Ecom No.	Deferred Date:
01/85/171/00011/AM20/DES.VI			14.12.2023

Subject: Request of M/s Adani Wilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).

Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC on 16.11.2023. The firm informed that it has applied for modification of SION E-124 with respect to revision in FFA content only and not in Quantity. The Committee requested MoFPI to send their revised inputs on priority.

The Case stands deferred to 14.12.2023.